

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor MOTHERS PRIDE EDUCATION PERSONNA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 02/06/2004
3.	Authority under which corporate debtor is incorporated / registered ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U80302DL2004PTC126750
5.	Address of the registered office and principal office (if any) of corporate debtor F-23, Market Pkt. B-4, Keshav Puram Lawrence Road, Landmark LSC Mkt, Shopping Complex, New Delhi-110035
6.	Insolvency commencement date in respect of corporate debtor 04/01/2023 (Date of receipt of order 06/01/2023)
7.	Estimated date of closure of insolvency resolution process 03/07/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Ganga Ram Agarwal Registration no.: IBBI/TPA-002/IP-N00874/2019-2020/12777
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 14254, ATS One Hamlet, Sector 104, Noida, Gautam Buddha Nagar, Uttar Pradesh – 201301 e-mail: ganga.manjuagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: AAA Insolvency Professionals LLP, E-10A, Upper Ground Floor, Kailash Colony, Greater Kailash, New Delhi- 110048 e-mail- motherspridepersona.ibc@gmail.com
11.	Last date for submission of claims 18/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads NA



(Handwritten signature)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court IV, has ordered the commencement of a Corporate Insolvency Resolution Process of Mothers Pride Education Personna Private Limited on 04/01/2023 (Date of receipt of order 06/01/2023).

The creditors of **Mothers Pride Education Personna Private Limited**, are hereby called upon to submit their claims with proof on or before 18/01/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ganga Ram Agarwal
IBBI/IPA-002/IP-N00874/2019-2020/12777
(AFA Valid till: 17-10-2023)

Interim Resolution Professional in the matter of
Mothers Pride Education Personna Private Limited.
Email address: motherspridepersonna.ibc@gmail.com

Date: 08-01-2023

